

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623(ND)/2018

IN THE MATTER OF:
M/s J.M Kapoor & Co.
vs
M/s Novex Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)
V.K.Subburaj,
Hon'ble Member (Technical)

Order delivered on 12.11.2018

For the Petitioner/Applicant
For the Respondent

:
: Mr. Sandeep Nagar, Advocate Proxy

ORDER

Learned counsel for the parties are present and that pursuant to the directions dated 11.08.2018, learned counsel for the corporate debtor represents that an affidavit of the corporate debtor along with the financial statements of the corporate debtor has been duly filed vide diary No. 6969 dated 24.09.2018. Learned counsel for the petitioner points out that affidavit which has been filed by the corporate debtor is unequivocal in relation to the admission of the claim which has been made and in the circumstances the petition should be admitted. Heard the respective parties. Orders reserved.

—Sel—

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

—Sel—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)